

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-4702/2015

New Delhi this the 27th day of July, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Sh. Bijender Kumar, 23 years
S/o Sh. Maman Singh,
R/o H.No. 805/1,
Gandhi Nagar, Ganaur,
Haryana.

..... Applicant

(through Sh. Ajesh Luthra, Advocate)
Versus

1. Staff Selection Commission,
(Headquarters)
Through its Chairman,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-3.

2. Staff Selection Commission,
(Northern Region)
Through its Director,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-3.

3. Central Forensic Science Laboratory
Through its Director,
Plot 2, Sector 37-C,
Chandigarh. Respondents

(through Sh. Hanu Bhaskar, Advocate)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

The applicant was a candidate for Combined High Secondary Level Examination, 2013 conducted by the Staff Selection

Commission (SSC). The examination was held on 27.10.2013 in which the applicant participated. He qualified the written examination and was called for typing test and data entry speed test on 05.04.2014. In the result declared in the month of May, 2014, he was shown to have been selected and was allotted to the Customs and Excise Department. Vide letter dated 27.08.2014, he was directed to appear for documents verification. The final select list was issued in August, 2014 by the SSC. While many other candidates were shown to have been selected, the applicant's candidature was shown as pending on account of expert agency's report. When the appointment of the applicant was getting unduly delayed, he approached the Tribunal by filing this O.A.

2. In their reply, the respondents have submitted that during the process of documents verification it was noticed that the signature/left thumb impression and handwriting of the applicant in the admission certificate of the written examination appear to be different from the same available in other documents. Hence, to verify the genuineness of his candidature his documents were sent to CFSL, Chandigarh on 19.08.2014. The report from CFSL has since been obtained on 04.05.2016. The applicant has been cleared of all the charges and mal practice. Based on the aforesaid report, the SSC has nominated the applicant to the office of Customs, Excise & Service Tax Appellate Tribunal for his appointment.

3. In view of the aforesaid, nothing survives in this O.A. for adjudication. O.A. is disposed of with a direction to the respondents to appoint the applicant if he is otherwise eligible. He shall also be entitled to consequential benefits of pay fixation and seniority. These benefits may be extended to him within a period of 08 weeks from the date of receipt of a certified copy of this order. No costs.

(Raj Vir Sharma)

Member (J)

(Shekhar Agarwal)

Member (A)

/Vinita/